



Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, J&K Srinagar/Jammu

**Notification**

Jammu, the 16<sup>th</sup> January, 2018

**SRO 23** .- In exercise of the powers conferred by sub-section (2) of section 9 of the Manoeuvres, Field Firing and Artillery Practice Act, 1938, the Government of Jammu and Kashmir authorizes the carrying out of the Field Firing and Artillery Practice throughout the area notified vide SRO notification \_\_\_\_\_ dated \_\_\_\_\_ for a period of 10 years with effect from 01.06.2014, subject to the strict compliance with the provisions of the Manoeuvres, Field Firing and Artillery Practice Act, 1938 and the Jammu and Kashmir, Manoeuvres, Field Firing and Artillery Practice Rules, 1973, as amended vide SRO 183 dated 19.04.2017. The authorization to carry out Artillery Practice in the notified area shall, further be subject to compliance with the following conditions:-

- i) The Deputy Commissioner of Kathua and Samba districts shall refer all the pending claims of compensation (alluded to by the general public in their objections), alongwith supporting documents to the Army Unit concerned within a period of one month. The Army shall settle all the pending claims of compensation pertaining to the previous years in terms of the provisions contained in the Jammu & Kashmir Maneuvers, Field Firing and Artillery Practice Rules, 1973 and furnish a certificate to this effect to the Deputy Commissioner concerned, to his/her satisfaction, before utilization of the said Firing Range.
- ii) The Army shall ensure swift removal of Live Ammunition/un-exploded shells from the impact

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area immediately after the stoppage of firing practice by concerned Army Unit.

- iii) Injuries/deaths/disabilities caused due to unexploded shells shall be reported by the Army Unit to concerned District Administration/Police Authorities. A joint investigation by a team comprising representatives from Police, Health Department and Army may be carried out immediately to ascertain the cause of death/injuries. Particularly, in cases of deaths, the concerned Army Unit shall immediately place the *full amount of ex-gratia relief/compensation* at the disposal of District Administration, which shall be disbursed after verifying the claims.
- iv) Damages occurring to structures/houses/other buildings shall be compensated adequately on the basis of a joint inspection by officers/officials of Revenue, Army and State Engineering wing. The complaint to this effect must be registered within seven (07) days of the firing practice. The joint inspection shall be completed within a fortnight (15 days).
- v) The Army shall take all possible measures to prevent loss of life, livestock, public/private property and damage to standing crops. Damages to crops, livestock and property must be promptly reported by revenue authorities to concerned Army unit. The payment of amount of Compensation after making assessment for damages, shall be made as early as possible.
- vi) The closure of the firing during schools exams, harvest/sowing seasons and at least one day of the week i.e. Sunday and besides of public/gazetted holidays unless specifically permitted by the civil authorities and cleared by Headquarter 16 Corps.
- vii) Provision of Doctor and other related support including ambulances during the field firing to attend to any casualty

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Further, the re-notification of the said Field Firing Range shall be subject to the outcome of petition(s), if any, pending before any Court(s) of competent jurisdiction and writ petition No.310/2007 titled Sudesh Kumar & Ors V/s State & Ors.

**By Order of the Government of Jammu and Kashmir.**

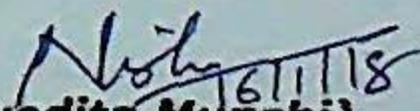
Sd/-  
**(R.K. Goyal) IAS**  
Principal Secretary to Government  
Home Department

No. Home/CL-23/77-II

Dated:-16 -01-2018

Copy to the:-

1. Director General of Police, J&K, Jammu.
2. Financial Commissioner, Revenue.
3. Principal Secretary to Hon'ble Governor.
4. Principal Secretary to Hon'ble Chief Minister.
5. Divisional Commissioner, Jammu.
6. Commissioner/Secretary to Government, Revenue Department.
7. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
8. Principal Director Defence Estates, J&K, Northern Command, J&K Jammu.
9. Deputy Commissioner, Samba.
10. Deputy Commissioner, Kathua.
11. Special Secretary to Chief Secretary, J&K.
12. Director Information, J&K.
13. Director, Archives, Archaeology and Museums.
14. General Manager, Government Press, Jammu/Srinagar.
15. Defence Estates Officer, Jammu.
16. Private Secretary to Principal Secretary to the Government, Home Department.
17. Incharge Website Home Department/GAD.
18. Government order file/Stock file.

  
**(Nivedita Munshi)**  
Under Secretary to Government  
Home Department